

THE GAUHATI HIGH COURT  
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

**C I R C U L A R**

Dated Guwahati, the 24<sup>th</sup> May, 2013.

It is for general information that those Judicial Officers in the State of Nagaland in whose Court or in whose personal Bank account, any fine money and cash surety for bail are lying, shall deposit the said cash amount in the Government Treasury under proper Head of Account within a week from the date of receipt of this Circular.

Henceforth, all the Judicial Officers in the State of Nagaland shall deposit the fine money and cash surety for bail in the Government Treasury under proper Head of Account forthwith.

By Order

Sd/- Robin Phukan  
Registrar (Vigilance)

Memo. No. HC.XV.19/2013/266-270/RV., Date: 24/5/13

Copy to :-

1. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima, for information.
2. The Registrar, Gauhati High Court, Kohima Bench, Kohima, Nagaland, for information. He is requested to bring the Circular to the notice of all the Judicial Officers of Nagaland.
3. The Joint Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The System Analyst, Gauhati High Court, Guwahati, for uploading the Circular in the High Court Website.
5. The C.A. to Registrar General, Gauhati High Court, Guwahati.

  
REGISTRAR (VIGILANCE)

24/5/13

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